

Government in this respect and suggested that assistance from the Central Government may be requested if additional dearness allowance has to be given to employees in their States.

(c) The State Governments would continue to follow, as in the past, their own independent procedure of examining the rates of dearness allowance for their employees, having regard to increases made in scales of pay in the last two or three years, their overall resources position and the Plan requirements. Central Government cannot assure any assistance in this regard.

Recovery of Central Loans from Mysore State

285. **Shri P. R. Chakraverti:**
Shri K. N. Tiwary:
Dr. L. M. Singhvi:
Shri Linga Reddy:
Shri A. K. Gopalan:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Accountant-General, Mysore had recovered Rs. 52 crores as against Rs. 25 crores as repayment of the Central loans and interest, throwing the State's finances out of gear;

(b) whether it is also a fact that the Central Government and the Planning Commission were responsible for the excess recovery;

(c) whether the Central Government have advised the Mysore Government to liquidate its overdraft of Rs. 30 crores with the Reserve Bank; and

(d) whether the State Government has sought an ad hoc loan of Rs. 30 crores from the Centre repayable in ten annual instalments?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) There has been no over-recovery from the Govt. of Mysore. The amount due from the Mysore Govt. to the Central Govt. as repayment of loans was about Rs. 51 crores during the period 1961-62 to 1965-66 and it is only this amount which has been recovered.

(b) Does not arise.

(c) The State Government have been advised on the need for certain economies in expenditure in order to reduce the overdraft.

(d) Yes, Sir.

Grievances of C.H.S. Doctors

286. **Shri Warior:**
Shri K. N. Tiwary:
Shri P. R. Chakraverti:
Shri Narayan Reddy:
Shrimati Vimla Devi:
Dr. Ranen Sen:
Shri Vasudevan Nair:
Shri Hem Raj:
Shri Prabhat Kar:
Shri Indrajit Gupta:
Shri D. N. Tiwary:
Shri P. C. Borooah:
Shri D. C. Sharma:
Shri Kolla Venkaiah:
Shri M. N. Swamy:
Shri Laxmi Dass:
Shri Vishram Prasad:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:
Shri Himatsingka:
Shri Rameshwar Tantia:
Shri S. M. Banerjee:
Shri Linga Reddy:
Shri Prakash Vir Shastri:
Shri Hukam Chand
Kachhavaia:
Shri Jagdev Singh Siddhanth:
Shri Yashpal Singh:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Utiya:
Shri Kishen Pattanayak:
Shri Bade:
Shri Vishwa Nath Pandey:
Shri Madhu Limaye:
Shri Daljit Singh:
Shri Bibhuti Mishra:
Shri C. K. Bhattacharyya:
Shri Onkar Lal Bera:
Shri A. K. Gopalan:
Shri P. H. Bheel:
Shri P. K. Deo:

Shri D. D. Puri:
Shri Basumatari:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether the Joint Action Council of the Doctors belonging to the Central Health Services in Delhi, decided to suspend the strike till the Indian Medical Association had the opportunity to discuss the issues involved;

(b) whether the Cabinet Secretary agreed to consider the issues raised by the Doctors;

(c) whether the Chief Commissioner Delhi, issued an order declaring employment in hospitals, nursing homes and dispensaries in the Union Territory of Delhi as an essential service; and

(d) the latest development in the dispute and measures taken to settle it?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) Government have seen the resolution passed by the so-called Central Health Service Officers' Joint Action Council on the 23rd December, 1965, in which they decided to defer action about going on indefinite strike.

(b) Some of the members of the Central Health Service saw the Cabinet Secretary who told them that Government would look into their alleged grievances and finalise the amendment of the C.H.S. Rules as soon as possible.

(c) In 1964, the Chief Commissioner, Delhi had issued a notification declaring employment in hospitals and nursing homes in the Union Territory of Delhi as essential service. On the 22nd December, 1965, he issued another notification so as to include employment in dispensaries also as essential service as this had been omitted from the first notification.

(d) The representations made have been duly considered and Government

propose to further liberalise the terms granted to members of the Service.

Rural Manpower

287. **Shrimati Savitri Nigam:**
Shri M. L. Dwivedi:
Shri Hukam Chand
Kachhavaiya:
Shri Vishwa Nath Pandey:

Will the Minister of Planning be pleased to refer to reply given to Unstarred Question No. 402 on the 11th November, 1965 and state:

(a) whether the proposals for the utilisation of rural manpower in the Fourth Five Year Plan have been finalised; and

(b) if not, the reasons therefor?

The Minister of Planning (Shri Asoka Mehta): (a) and (b). As stated in the Memorandum on the Fourth Five Year Plan—Resources, Outlays and Programmes—a sizeable rural manpower programme aiming at the effective utilisation of rural manpower resources for productive activities and for building up community assets in rural areas is envisaged for the Fourth Plan period. The financial allocation and the details of the programme have yet to be decided. The provision proposed at present is Rs. 148 crores for rural manpower programmes and for programmes in hill areas and special areas.

छोटी सिंचाई योजनाएं

288. **श्री किशन पटनायक :**
श्री मधु लिमये :
डा० राम मनोहर लोहिया :
श्री बागड़ी :

क्या योजना मंत्रा यह बताने की कृपा करेंगे कि :

(क) क्या योजना आयोग ने पिछली तीन वार्षिक योजनाओं को छोटी सिंचाई योजनाओं का मूल्यांकन किया है :